

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A No. 30/2016 in
Petition No. 84/MP/2016**

Subject : Application seeking modification of the Record of Proceedings dated 28.6.2016 in Petition No. 84/MP/2016 permitting the relinquishment of LTOA by CSPTCL subject to the payment of relinquishment charges to be determined on the basis of the recommendation of the Committee constituted in Petition No. 92/MP/2015.

Date of hearing : 14.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Chhattisgarh State Power Trading Company Limited.

Respondents : Power Grid Corporation of India Limited & Others

Parties present : Ms. Poonam Anand, Advocate, RKMPPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Swapnil Verma, PGCIL

Record of Proceedings

Learned counsel appearing on behalf of RKM Powergen Pvt. Ltd. has submitted that the present Interlocutory Application has been filed *inter- alia* seeking direction to CTU to grant 497 MW LTOA to the petitioner for Western and Northern Regions. Learned counsel further submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter.

2. Learned counsel for PGCIL submitted that subsequent to ROP dated 28.6.2016, the Commission vide interim order dated 28.10.2016 directed CTU to carry out the exercise with the operationalization of LTA against the 559 MW of transmission capacity effectively made available after the surrender of the LTA by certain applicants. Learned counsel for PGCIL submitted that 200 MW LTA, out of 497 MW of the petitioner, has been operationalized and in this regard compliance report has been filed before the Commission on 15.11.2016.

3. After hearing the learned counsel for the petitioner and the respondent, the Commission directed CTU to serve copy of the compliance report filed before the Commission on RKM Powergen Pvt. Ltd. by 22.12.2016. The Commission directed the RKM Powergen Pvt. Ltd to file on affidavit by 30.12.2016 as to whether it intends to process the petition in the light of the operationalization of LTA by CTU. If the petitioner confirms its intention to process the petition, then the petition shall be listed for further proceeding.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**